THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) There is no such proposal for consideration before the Government.

- (b) Does not arise.
- (c) Does not arise.

#### Application of doctrine of necessity

2698. SHRIMATI T. RATNA BAI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that legal system in many countries including India had resorted to the doctrines of necessity to incorporate exceptional and extraordinary legislations;
  - (b) if so, the details thereof, and
  - (c) Government's reaction thereto?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The information is being collected and will be laid on the Table of the House.

### Special Commission for speedy disposal of cases

2699. SHRI Y. P. TRIVEDI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether delays in disposal of cases in courts have reached a frustrating level and common people are losing confidence in the judicial machinery; and
- (b) if so, whether Government is planning to appoint a special commission to suggest ways and means for quicker disposal of the cases by cutting short the procedural laws and concentrating only on substantial law, appointing more judges to fill-up vacancies, strengthening alternative disputes, resolution machinery and appointing the tribunals which could administer justice without being bound by the technicalities or procedures of the Evidence Act?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) While a large number of arrears in courts is a matter of concern, it is not correct that common people are losing confidence in the judicial machinery.

The Government is taking a number of steps to address the problem of court arrears. It has been decided, in principle, to set up a National Mission for Justice Delivery and Legal Reforms and also a registered society to service the Mission.

# Student wings of political parties

2700. SHRIMATI KUSUM RAI:

SHRI NAND KISHORE YADAV:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether student wings of political parties like NSUI, ABVP, AISA, SFL, Samajwadi Yuvjan Sabha have been recognized as part of the political parties;

- (b) if not, the details of the status of these student wings;
- (c) whether these student wings have been registered and recognized by Election Commission of India;
  - (d) if so, the details thereof;
- (e) whether these student wings are authorized to receive donations from the public sector organizations; and
  - (f) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The Election Commission of India has intimated that there is mention of NSUI and Samajwadi Yuvjan Sabha in the Constitutions of Indian National Congress and Samajwadi Party. These have been referred to as wings/organizations of these political parties. As regards the other student wings viz., ABVP, AISA and SFL, there is no mention of these organizations in the Constitutions of political parties. Therefore, the Election Commission is not aware of the status of these student wings.

- (c) and (d) No, Sir. These Student wings are not registered/recognized separately as political parties.
- (e) and (f) The Election Commission has intimated that it cannot give views regarding the eligibility of students organization to receive donations.

### Mining leases in Jharkhand

2701. SHRI DHARAM PAL SABHARWAL: Will the Minister of MINES be pleased to state:

- (a) whether it is a fact that a series of Memoranda of Understanding (MoUs) were signed with obscure companies for mining lease in Jharkhand between September, 2006 and August, 2008;
  - (b) if so, the details of such companies, locations, area of mining lease, etc; and
- (c) whether Government proposes to cancel these MoUs signed with these non-entities and if not, the reasons therefor?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) and (b) No Memoranda of Understanding (MoU) have been signed by the Government of India with obscure companies for mining lease in Jharkhand between September, 2006 and August, 2008.

(c) Does not arise in view of the reply to parts (a) & (b) above.

## Chromite ore deposits

2702. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of MINES be pleased to state:

(a) the deposit of chromite ore, State-wise and the production figures for the last five years, grade-wise;